

CUSTOMS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to move the following:—

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs, be extended upto the last day of the first week of the next session."

Mr. Speaker: Motion moved: *

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs, be extended upto the last day of the first week of the next session."

Now Shri Sonavane may say what he wanted to say a little while earlier.

Shri Sonavane (Pandharpur): About this inordinate delay in the presentation of the Report and asking for time of about three months I want to ask whether it was not visualised that the work of the Committee would not be completed by the first week of this Session. What is it that has hampered the completion of the Committee's work and presentation of the Report?

Shri Krishnamoorthy Rao: We wanted to finish the work of the Committee before the due date but the hon. Members felt that they should examine some more witnesses and that as they would like to attend to the legislative business in the House they would not be able to meet during the Session. So, we had to ask for time till the first week of the next Session.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs, be extended upto the last day of the first week of the next session."

The motion was adopted.

12:15 hrs.

LAND ACQUISITION (AMENDMENT) BILL*

The Minister of Food and Agriculture (**Shri S. K. Patil**): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

Mr. Speaker: Motion moved :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

Shri S. M. Banerjee (Kanpur): Sir, I have a submission to make in this regard. After the Supreme Court's judgment, the necessary Ordinance was promulgated on the 20th July for a particular case. When it was already announced that this House would sit from the 6th August, what was the necessity for it? Was it not due to.....

Mr. Speaker: He will kindly resume his seat. I have followed him.

Shri S. M. Banerjee: I have not finished yet.

Mr. Speaker: Sometimes with the whole thing not being finished, one can understand what it is by a part of it also.

Shri S. M. Banerjee: This has been done because this case pertains to an industrialist of Kanpur and it is to protect the interests of the industrialist that even the Government of India came forward with an Ordinance. It is surprising.

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